

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 105**  
**(IB)-208(PB)/2019**

**IN THE MATTER OF:**

Oriental Bank of Commerce	... Applicant/Petitioner
Vs	
AVJ Infrastructure Pvt. Ltd.	... Respondent

**Order under Section 7 of Insolvency and Bankruptcy Code, 2016 (Liq.)**

**Order delivered on 22.05.2023**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Liquidator : Adv. Abhishek Anand, Adv. Karan Kohli, Adv.  
Vaibhav Mendiratta, Adv. Sahil Chopra

**ORDER**

**New IA-2810/2023**

Prayer made in the IA is for an extension of the liquidation process by 6 months beyond 06.05.2023. Learned Counsel appearing for the applicant submitted that the only asset of Corporate Debtor left to be dealt with is sand and an Application i.e. IA-1485/2021 has already been filed before this Adjudicating Authority for appropriate directions for dealing with the same.

According to him till the disposal of the application, the liquidation process may not be culminated.

In view of the averments made in the IA and the submissions put forth by the learned Counsel appearing for the Applicant, the liquidation process is extended by 6 months w.e.f. 06.05.2023.

Accordingly, **IA-2810/2023** stands **allowed**.

-Sd-  
**(L. N. GUPTA)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (JUDICIAL)**